

**Packaging Allowance and Transfer Grants to Retired Employees**

8450. SHRIV. SREENIVASA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government servants retired during the last three years and settled down in Faridabad of Haryana State over 30 km away from their last Head quarter in Delhi have not been provided any packaging allowance and transfer grants;

(b) if so, the reasons therefor; and

(c) whether Government propose to review the relevant rules in order to give the above benefits to Government servant settling in Faridabad after retirement from service in Delhi as in case of Government servant settling in any other State?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). As per existing rules, no Packing Allowance and Transfer Grant are admissible to Central Govt. Employees for settling down at the last station of duty, including such of suburban municipalities, notified areas or cantonments as are contiguous to the last duty station, where the Government servant was posted immediately before his retirement. Since Faridabad, Municipality is contiguous to the Municipality of Delhi. Packing Allowance and Transfer Grant are not admissible to Government servants, settling down in Faridabad, having last duty station at Delhi.

(c) No, Sir.

**Excise Duty Evasion on Fire Works and Safety Matches**

8451. SHRI RAM DAS SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of evasion of Excise duty on fireworks and match box by the various manufacturers in Tamilnadu detected by Government during 1989-90; and

(b) the details of the manufacturers evading Excise duty and the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The information is being collected and will be laid on the Table of the House.

12.00 hrs.

[English]

(Interruptions)

SHRI VASANT SATHE (Wardha): Sir, may I have a word?

MR. SPEAKER: Yes.

(Interruptions)

SHRI VASANT SATHE: I have already given a notice, as desired by you, under Rule 184 requesting that all the papers—The other day we had a discussion and there was a consensus on it also—connected with the Airbus deal should be laid on the Table of the House. This bit-by-bit leakage is neither desirable nor morally and legally correct. I have already moved a motion in this regard. Therefore, I would request you to kindly look into the matter.

MR. SPEAKER: Mr. P.C. Thomas.

SHRI P.C. THOMAS (Muvathupuzha): Sir, Pakistan has appealed to all the Muslim